

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 380/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2009-14 and 2014-19 tariff periods and determination of transmission tariff of 2019-24 tariff period for two transmission assets covered under System associated with North West Corridor Strengthening Scheme in both Western and Northern Regions
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2009-14 and 2014-19 tariff periods and determination of transmission tariff of 2019-24 tariff period for Asset-I: 765 kV S/C Gwalior-Agra Transmission Line Circuit-II along with 400 kV bays at Agra-Gwalior Sub-station and Asset-II: 400 kV D/C Zerda-Kankroli Transmission Line along with associated bays covered under System associated with North West Corridor Strengthening Scheme in both Western and Northern regions;
 - b. The date of commercial operation of Asset-I and Asset-II was 1.4.2009 and 1.5.2009 respectively;
 - c. The trued-up tariff of Asset-I and Asset-II for 2009-14 tariff period and tariff for 2014-19 tariff period was approved vide order dated 24.2.2016 in Petition No. 100/TT/2015;
 - d. The capital cost of Asset-I was restricted to FR approved cost vide order dated 24.2.2016 in Petition No. 100/TT/2015. RCE along with apportioned capital cost of Asset-I have been submitted. Accordingly, the capital cost disallowed in respect of Asset-I in order dated 24.2.2016 has been reclaimed in the instant petition;



- e. The information sought through Technical Validation letter was filed vide affidavit dated 30.3.2021 wherein Form 5, Form 13, details of Additional Capital Expenditure, copy of Investment Approval, RCE and details of Initial Spares discharged have been submitted;
 - f. None of the Respondents have filed any reply.
3. The Commission directed the Petitioner to file FERV details by 28.7.2021. The Commission further observed that if the FERV details are not filed in time, the matter will be decided on the basis of the information available on record.
 4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

